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(ii) Report under section 22(3)(b) of the said Act in the case of Messrs. Kamani Tubes Private Limited, Bombay and the Order dated the 28th February, 1974, of the Central Government thereon.

(ii) Report under section 21(3) (b) of the said Act in the case of Messrs. Vidyut Metallics (Prop. Panama Private Limited), Calcutta, and the Order dated the 5th June, 1973, of the Central Government thereon.

(iv) Report under section 21(3) (b) of the said Act in the case of Messrs T. V. Sundram Iyengar and Sons Private Limited, Madurai, and the Order dated the 2nd December, 1973, of the Central Government thereon.

(Placed in Library. See No. LT-8450/74for (i) to (iv)].

I. Monopolies and Restrictive Trade Practices (Amendment) Rules, 1974.

II. Monopolies and Restrictive Practices (Second Amendment) Rules, 1974.

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:---

(i) Notification G.S.R. No. 1016, dated the 28th August, 1974, publishing the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1974.

(ii) Notification GSR No. 1017, dated the 10th September, 1974, publishing the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1974.

[Placed in Library. See LT No. 8447/74 for (i) and (ii)]

SHRI SASANKASEKHAR SANYAL: Sir, on a point of order. Arising out of the statement made by the Leader of the House . . .

B)(b) of SHRI M. P. SHUKLA: You cannot re-Messrs. open the matter again . . .

> SHRI SASANKASEKHAR SANYAL: I want you not to forget that the Ordinance is an accomplished act and the Bill is a prospective matter. The Ordinance must be discussed first, so that it may not be necessary to introduce the Bill at all. Why do you put the two together? The two must not be taken together, but must be discussed separately. We claim, we maintain, that it is possible for us to discuss the Ordinance so effectively that the Government may not consider it necessary to bring the Bill?

> SHRI LAL K. ADVANI: What do you say about it? This is a very reasonable proposal.

श्री राजनारायणः श्रीमन्, जो पाइंट ग्राफ ग्रार्डेर हुम्रा है उस[्]पर ग्रापकी क्या कोई व्यवस्था हुई? ग्राप क्या विरोध पक्ष को दबाने ग्रीर सरकारी पक्ष को स्वेच्छाचारिता देने के लिए ग्राए हैं? श्रीमन्, ग्राप इस पर कृपा करके श्रपनी व्यवस्था दें।

Notifications of Ministry of Finance

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:---

(i) Notification G.S.R. No. 404(E), dated the 26th September, 1974, together with an Explanatory Memorandum thereon.

(ii) Notification S.O. No. 2486, dated the 28th September, 1974, together with an Explanatory Note thereon.

(iii) Notifications G.S.R. Nos. 418(E), 419(E) and 420(E), dated the 10th October, 1974.

(iv) Notification G.S.R. No. 428(E), dated the 16th October, 1974, together

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